

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 524 of 2020**

**IN THE MATTER OF:**

**IDBI Capital Markets & Securities Ltd.**

**...Appellant**

**Versus**

**JBF Petrochemicals Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Kunal Kanungo and Ms. Pratiksha Sharma,  
Advocates**

**For Respondent :**       **Mr. Shikhil Suri, Mr. Shiv Kumar Suri and Ms. Komal  
Khushlani, Advocates**

**ORDER**  
**(Through Virtual Mode)**

**24.07.2020**       Mr. Shikhil Suri, learned counsel representing the Respondent submits that he has not received the hard copy of the reply-affidavit from the Respondent despatched through courier though he has provided copy thereof to the learned counsel for the Appellant. He undertakes to file hard copy of the reply-affidavit as and when received. Meanwhile, he is permitted to file scanned copy of the reply-affidavit with an undertaking that he will file the hard copy.

Rejoinder, if any, may be filed by the Appellant within three weeks.

List the appeal 'for Admission (After Notice)' on **26<sup>th</sup> August, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Shreesha Merla ]**  
**Member (Technical)**